

IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

COURT – IV

6. IA-1303/2024 in C.P.(IB)/496(MB)/2023

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 26.03.2024

NAME OF THE PARTIES: State Bank of India (Through Kamlesh Verma)  
Vs  
Advantage Overseas Private Limited

SECTION: 7, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Mr. Prathamesh Nirkhe i/b Amit Tungare, Ld. Counsel for the Applicant present.
2. **IA-1303/2024:** This is an Application filed by the Resolution Professional of the Corporate Debtor under Section 60(5) of the IBC, 2016 read with Rule 11 of the NCLT Rules, 2016, to place on record the First Progress Report on the CIRP of the Corporate Debtor; Advantage Overseas Pvt. Ltd.
3. The above report is taken on record and to that extent the IA is allowed and **disposed** of, accordingly.

Sd/-  
ANU JAGMOHAN SINGH  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)